

RURAL DEVELOPMENT DEPARTMENT
GOVERNMENT OF SIKKIM
GANGTOK.

Memo No: 333/RDD

Dated: 10.05.2023

To

**The Additional Secretary (Confdl.)
Home Department,
Government of Sikkim,
Gangtok.**

**Sub: Reg. Execution Application No.04/2023 in Original Application
No. 147/2021 in the matter of Mahesh Chandra Saxena Vs the
Chief Secretary, Govt. of NCT of Delhi & others.**

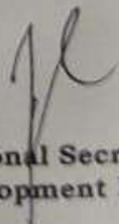
Sir,

This is with reference to letter No. 31/DC(Gyz)/2023 dated 20/03/2023 on the above subject. The matter pertains to the concerns raised by the Hon'ble National Green Tribunal in its order dated 10/12/2021 with regard to the Rain Water Harvesting Systems that have been installed but not functional, resulting in contamination of ground water. In this regard, this Department would like to state that Sikkim being a hilly terrain the natural perennial springs (surface water) are the source of drinking water in the State and ground water is not being used in the State for drinking purposes.

The Rain Water Harvesting Systems set up in the rural areas of the State are very few and the water collected through such Rain Water Harvesting Systems are generally used for washing purposes. This Department has not received any report of ground water contamination due to Rain Water Harvesting Systems so far and as such, as mentioned above no ground water is being used in Sikkim for drinking purposes.

This is for your kind information, please.

Yours faithfully


Additional Secretary (Adm)
Rural Development Department